

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 12 of 2019

Commissioner of Central, G.S.T and Central Excise, Jamshedpur --- Appellant

Versus

M/s TISCO Growth Shop & others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Ratnesh Kumar, Advocate

04/08.07.2020 Mr. Ratnesh Kumar appears for the appellant and seeks ten days' time to remove the following defects.

- i. Date of receiving of communicated order may be mentioned at Para-1 of this memo.
- ii. Cause title may be verified and given as 'Tax appellate jurisdiction.
- iii. Complete party status of both the parties may be given.
- iv. P.O., P.S. and district name is missing at the address portion of Respondent No. 12.
- v. Parentage, P.O. & P.S. is missing at the address portion of Respondent No. 3.
- vi. Designation of learned members Tribunal may be verified & given at Para-1, aggrieved and prayer portion of this memo.
- vii. Enrollment no. of learned counsel is missing below the prayer portion and certificate.
- viii. Certificate of Oath Commissioner given at page-1 of memo may be verified. However, impugned order is not an annexure.
- ix. Annexures may be made certified to be true.
- x. Details of the Bench may be verified & given at para-1, aggrieved and prayer portion of this memo and given as 'Eastern Zonal Bench'.
- xi. Word 'first appeal' and 'application' may be suitably amended at certificate.
- xii. Original communicated copy / certified copy may be filed.
- xiii. Some portions of page no. 19, 57, 58, 60, 73, 75 and 95 are faint / not easily readable / handwritten. True certified legible typed copy may be filed.
- xiv. P.S. at the address portion of appellant may be mentioned at page 1.
- xv. P.O. may be mentioned at address portion of deponent in affidavit.
- xvi. Notice no. at sub-Para of para-6 may be verified with page no. 56.
- xvii. Address portion at Vakalatnama of appellant may be mentioned as per memo.

As prayed for, two weeks' time is allowed to learned counsel for the appellant to remove the surviving defects.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)